

## NOES

Abdul Wahid, Shri T.	Himatsingka, Shri	Pattabhi Raman, Shri C.R.
Achal Singh, Shri	Jadhav, Shri M.L.	Raghunath Singh, Shri
Akkamma Devi, Shrimati	Jadhav, Shri Tulshidas	Raj Bahadur, Shri
Ajwa, Shri A.S.	Jamir, Shri S. C.	Rajdeo Singh, Shri
Aney, Dr. M.S.	Jyotishi, Shri J.P.	Ram Swarup, Shri
Arunachalam, Shri	Kadadi, Shri	Ramdhani Das, Shri
Bal Krishna Singh, Shri	Keishing, Shri Rishang	Rane, Shri
Basappa, Shri	Kindar Lal, Shri	Rao, Shri Rameshw
Baswant, Shri	Kishan Veer, Shri	Rao, Shri Thirumala
Bhagat, Shri B.R.	Koujalgi, Shri H.V.	Ray, Shrimati Renuka
Bhattacharyya, Shri C.K.	Kripa Shankar, Shri	Reddy, Shri K.C.
Bist, Shri J.B.S.	Krishnamachari, Shri T.T.	Reddy, Shrimati Yashoda
Brij Raj Singh Kotah, Shri	Kureel, Shri B.N.	Roy, Shri Bishwanath
Chakraverti, Shri P.R.	Lalit Sen, Shri	Saha, Dr.
Chandrasekhar, Shrimati	Laskar, Shri N.R.	Sarmanta, Shri S.C.
Chaudhry, Shri C.L.	Mahishi, Shrimati Sarojini	Satyabhama Devi, Shrimati
Chaudhuri, Shri D.S.	Mallick, Shri	Shah, Shri Manabendra
Chavda, Shrimati	Manaen, Shri	Sharma, Shri K.C.
Dafle, Shri	Mandal, Shri J.	Shashi Ranjan, Shri
Das, Shri B.K.	Mar iyangadan, Shri	Shyam Kumari Devi, Shrimati
Das, Shri N. F.	Mirza, Shri Bakar Ali	Siddananajappa, Shri
Das, Shri Sudansu	Mishra, Shri Bibhuti	Sinha, Shrimati Tarkeshwari
Dasappa, Shri	Misra, Shri Shyam Dhar	Srinivasan, Dr. P.
Dass, Shri G.	Mohsin, Shri	Subramanyam, Shri T.
Deshmukh, Dr. P.S.	Morarka, Shri	Sumat Prasad, Shri
Deshmukh, Shri B.D.	More, Shri K.L.	Swamy, Shri M.P.
Dighe, Shri	More, Shri S.S.	Thimmaiah, Shri
Dwivedi, Shri M.L.	Murli Manohar, Shri	Tiwary, Shri K.N.
Gahmari, Shri	Murti, Shri M.S.	Tiwary Shri R.S.
Gaitonde, Dr.	Naik, Shri D.J.	Tyagi, Shri
Ganapati Ram, Shri	Nigam, Shrimati Savitri	Uikey, Shri
Gandhi, Shri V.B.	Niranjan Lal, Shri	Ulaka, Shri
Guha, Shri A.C.	Pandey, Shri K.N.	Varma, Shri Ravindra
Gupta, Shri Ram Ratan	Pandey, Shri R.S.	Venkatasubbaiah, Shri P.
Gupta, Shri Shiv Charan	Panna Lal, Shri	Verma, Shri Balgovind
Hansda, Shri Subodh	Patel, Shri Chhotubhai	Virbhadra Singh, Shri
Hanumanthaiya, Shri	Patel, Shri P.R.	Vyas, Shri Radhelal
	Patel, Shri Rajeshwar	Wadiwa, Shri
	Patil, Shri J.S.	Yadab, Shri N.P.
	Patil, Shri S.B.	Yadav, Shri Ram Harkh
	Patil, Shri T.A.	Yusuf, Shri Mohammad

**The Deputy-Speaker:** The result of the Division is: Ayes 27; Noes 119.

*The motion was negatived*

15.08 hrs.

RESOLUTION RE: DEFENCE OF INDIA ACT

**Mr. Deputy-Speaker:** Shri A. K. Gopalan may continue his speech.

**Shri A. K. Gopalan** (Kasergod):

Sir, my Resolution reads as follows:

"This House is of opinion that the powers under the Defence of India Act have been abused with a view to carrying on attack on the Communist Party and a num-

ber of Trade Unions and other organisations and calls upon the Government to release all political and mass leaders detained under the Defence of India Rules."

This House knows the mood of the country in November last.

15.08½ hrs.

[DR. SAROJINI MAHISHI *in the Chair*] Parliament gave the Government extra-ordinary powers under the Defence of India Act. There was a tremendous demonstration of unity inside the House as well as outside in

the country. After that it was naturally expected that these extraordinary powers would be used only to put down anti-social elements and strengthen the morale of the people and to work also for greater unity of the country. I regret that this has not been done. On the contrary, those powers had been misused precisely for strengthening these anti-social elements and for creating ever-mounting discontent among the common people.

Immediately after the declaration of the Emergency there was a tripartite conference on labour. The workers' representatives voluntarily agreed for an industrial truce. But it has gained the experience everywhere that the employers gained the fullest advantage of the industrial truce and went on attacking the workers. How can this Government have the moral courage to take action against the private employers when in the public undertaking run by itself, the Government resorted to victimisation and other malpractices against leading trade unionists. The undertaking given again in the Tripartite Conference in November last was not worth the paper on which it was written. There are some instances of the glaring violations of that undertaking. In the MES Defence Department, in the Ambala cantonment, Punjab, harassment has been going on for the last several months and various recognised trade union workers were transferred out of turn in the whole of the State. The issue was represented to the Ministry of Defence in March, 1963 and the harassment and injustice continued. The union gave notice of strike from 21st August, 1963 and on 21st and 22nd August, Shri Om Prakash, Brahm Dutt, Bir Singh, Sadhooram, and Balwant Singh, were arrested under the Defence of India Rules. When, under the Defence of India Rules, such actions were taken against the workers, under the public sector, we cannot expect the employers in the private sector not to do it.

The Prime Minister himself had said that holding the price-line was of utmost importance of building up the defence of the country and also for strengthening the morale of the people as well as for strengthening the economy. So, Ministers and leaders of the Congress go on repeating statements that profiteering is an anti-social act. But as far as the result is concerned, they have never been able to take action against the profiteers and black-marketeers.

The Minister of Labour and Planning declared in a press conference that profiteers should be detained under the DIR; but yet the DIR was not used against the profiteers except in a very small number of cases here and there. It is a strange spectacle that the Ministers of Government which is empowered to proceed against profiteers demand action against them under the DIR. But action is taken not against them but against those who want to fight against the consequences of such profiteering. I want to point out some of the things mentioned in the note entitled "Implementation of the Industrial Truce Resolution,—a Review" given by the Union Ministry. I want to quote some observations from it. It is said:

"It can be claimed that the Truce Resolution which requires workers and employers to work extra hours or on Sundays and holidays has contributed to the overall increase in the industrial production as the following figures indicate,"

The figures are also given. I do not want to go into those figures, but I only want to show that there was an increase in industrial production and the workers did their share as far as strengthening the defence is concerned. The review again says:

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"There have been some lapses both on the part of the employers and the workers. The employers have not lived up to their obligations in regard to retrenchment, lay-off, dismissal and discharge of the workmen. The large number of retrenchment and lay-off cases reported by State Governments is a matter of concern."

This is what they have said. There are so many other points made in this review on the industrial truce resolution and the implementation thereon. It says that the workers have done, as far as their part is concerned, what they could and they have increased the production and have worked also on Sundays. It is admitted now that the price has risen nearly by 40 per cent since the emergency. So, it was the duty, first, of the Government to stop such an increase. At least it was expected that the Government would protect the interests of the workers because, in the industrial truce resolution it was stated that the employers as well as the Government should organise consumer co-operative societies so that the workers at least may not be affected by the increase in prices. But who has benefited by such price rise? It is the capitalists as well as the landlords who have surplus grain and who have the resources to hold on with that stock that are benefited by the rise in the price of foodgrains.

I will give an example. In Maharashtra, when the agricultural labourers launched an agitation for an increase in their wages consequent on the rise in prices, the Government, instead of proceeding against the landlords under the DIR, proceeded against the workers. These rules were used against the agricultural labourers and the agitation was sought to be suppressed. Is it the

contention of the Government that the defence of the country would get strengthened by enriching the landlords and speculators and by suppressing the agricultural labourers? So, the Defence of India Rules were used to suppress the agricultural labourers and not with a view to see that their minimum demands for increased wages are conceded.

Take the recent strike by the municipal workers in Bombay. The price has risen by 40 per cent in Bombay. Is that unknown to the Government? Did the Government take any steps, all these months, to ask the Municipal Corporation to take up the question of revision of wages because there was an increase in prices? There was nothing of the kind. They were callous and indifferent to the suffering of the people. Even after the workers had put forward their demands months ago, there was time enough to negotiate and come to a settlement. But they did not, even after the demands were made, negotiate with the workers and come to a settlement. The workers wanted a settlement; they were asking for a settlement and it was said that there was intervention even by the Defence Minister. We read in the papers that when the strike was called off, there was the intervention by the Defence Minister. Why did this intervention not take place before the strike occurred? When the workers gave their demands, the Government did not want to look them; they did not want to concede those demands or at least say what they had to say about their demands. They wanted them to strike and when the strike came they wanted the strike to fizzle out. Over a thousand workers and their leaders were thrown inside jail; the Government wanted to suppress them and they arrested 400 to 500 of them under the Defence of India Rules and others were also arrested after one or two days. When they found that they could not suppress the strike, they wanted to intervene and come to a settlement. Now

I understand from the Municipal Union that the recognition of the trade union has also been withdrawn. So, the Government want to break the union and suppress the workers and see that the workers' unity is thwarted and disrupted. Even after that, when they saw that the workers stood united, they wanted to do something. The Bombay strike is a most glaring example of the purpose for which the DIR has been systematically utilised.

It was not only in Bombay that this had been done. In other places also these rules were utilised to suppress the working class in their struggle against the policies which go to enrich the anti-social elements, big businessmen and the landlords. The irony of it is that even after the colossal bungling, the Chief Minister of Bombay declares that the law will take its own course and holds out threats of victimisation. There are many who are victimised even today and the recognition of the union is withdrawn.

This is not the only instance. Take the instance of Goa. Then the dock workers of Marmagao protested against retrenchment consequent on the introduction of the pool scheme the Government again showed a callous attitude. The Labour Minister goes on preaching the virtues of arbitration, but on May 27th, when the conciliation officer suggested arbitration and the trade union accepted his suggestion, the employers refused it. The Government of India did not think it necessary to use the DIR against the employers but when a strike broke out due to the callous attitude of both the Government and the employers the answer of the Government was that the declaration of the strike was unlawful under the DIR. 204 workers were arrested under the DIR. It was only after 12 days of intense repression, when the Government found it impossible to break the morale of the workers, that wisdom dawned on the Central Labour Minister to advise a settlement of the dispute. Is it to

strengthen the defence of the country or to increase production that the DIR is used? It is not used for that. Whenever there are certain grievances of the workers, when conciliation is agreed to by them, Government do not take steps to settle the matter. But when the workers go on strike, then they try to suppress them. After 12 days, when the Government saw that they could not suppress the workers, when they arrested 200 more people under the DIR, then they came to a settlement.

Instances like this are many. I have no time to go into those instances. Instances like this to suppress the legitimate demands of the workers—demands not for improvement in their conditions, but even for keeping the *status quo*—could be multiplied from every part of the country. I have no time and, therefore, I do not want to go into it.

Immediately after the National Defence Fund was launched there was a spontaneous response from the poorer sections of the people—workers, peasants and middle-class employees. Not satisfied with such spontaneous and voluntary response the State Governments asked their officers to intensify the drive for collections. I have given many instances of coercion in the matter of collections. I only want to mention here one instance about which I have written to the Prime Minister and for which I did not get any reply. Sales tax officers were sent to the merchants, sanitary officials were sent to hotel keepers, police officials were asked to collect from whomsoever they could, revenue officials were asked to collect from the peasants. In many cases they fixed quotas and coercive collections were going on using the threat of action under the emergency if the quota was not paid.

On 1st April this year I sent a letter to the Prime Minister. He replied that

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he would enquire into the matter. But I have not got any reply from him after that. My letter was about this. Under the seal of the Court of the Sub-divisional Magistrate, Gunupur, a notice was sent. The notice says:

"You are hereby summoned to show cause on 8th March, 1963 before the undersigned for non-payment of gold and money as reported to by the sarpanch orders and to show cause why Defence of India Rules will not be applicable against you for your act which is prejudicial to defence efforts."

A copy of this notice was sent by me to the Prime Minister in reply to which he said that he would enquire into the matter. Till now I have not got reply from him. This is an instance where . . .

**Shri Maniyangadai** (Kottayam):  
Who is that Magistrate?

**Shri A. K. Gopalan:** It was issued under the seal of the Court of the Sub-divisional Magistrate, Gunupur, Orissa.

This is how money is collected. Notice is sent to people saying that they have not given the money and gold and if they do not give it they will have to appear before the magistrate and they will be punished under the Defence of India Rules. There are many other things which have been brought forward in connection with these collections. It is very difficult to get written evidence of such coercive collections but an open impartial enquiry by an independent judicial person would reveal the extent of such practices throughout the country. If such an enquiry is held many such cases will come out and the Government will be able to understand how the collections have been made.

This letter was written by me in April, four months ago, and I do not

know why I did not get a reply from the Prime Minister who said that he would enquire into the matter. This matter is a very serious one.

Now, there are about 900 Communists all over the country who have been arrested. There are several others including workers in Bombay and in other places who have been arrested under the Defence of India Rules. Why is it that they were arrested? It is because, as we have seen in Bombay and other places, the moment a strike takes place the leaders are arrested under the Defence of India Rules. It is feared that these active trade unionists and kisan workers would defend the workers and peasants in the face of such attacks on the common people. Since then about 300 have been released. The Government cannot say that those who have been released have acted in any manner which would weaken the defence of the country. This itself proves that the excuse that the Government puts out for the arrest of these people is totally unwarranted. Even today hundreds of Communists continue to be detained in Bengal, Tripura, Punjab, Maharashtra and other States. As far as the southern States are concerned, all of them have been released. I do not know how in Kerala, Tamilnad and Andhra all of them have been released and how in the other four or five States many of them who were arrested have not been released. There is only one thing. As far as those States are concerned, those who were arrested under the Defence of India Rules are either labour leaders or kisan workers and the Government very well knows that when prices go up and the Government is not able to control the prices certainly there will be trouble among the workers and other sections of the people. Not only the prices go up, but there is also the Compulsory Deposit Scheme over which the peasants are very much worried. When they organise and agitate, these leaders of trade unions and kisan workers

will certainly have to help them. That is the reason why on some pretext or the other the Government has put these people under detention.

In this connection I want to point out that the provisions in the Constitution which empower the President to suspend the right of a citizen to go to a court for the enforcement of his fundamental rights have actually been used to subvert the Constitution. There is the judgment of the Supreme Court. I do not want to go into the judgment of the Allahabad High Court or other courts. I will take only the judgment of the Supreme Court. There was a majority judgment and a minority judgment. Both the minority and the majority have agreed on certain things. Despite two differing judgments of the Supreme Court, the majority as well as the minority are agreed on two important constitutional points raised by Shri Setalvad on behalf of the detenus. They constitute the basis on which Indian democratic opinion, irrespective of differences, can and must assert itself. Firstly, both the judgments agree that the DIA and Rules have been enacted in contravention of the fundamental rights provisions of Article 22(4), (5) and (7). The majority Judges draw attention to the fact that the Attorney-General himself had no answer to Shri Setalvad's contention that these provisions were unconstitutional. Secondly, both agree that the officially much-quoted Article 359 or the Presidential Order issued under it does not enlarge the legislative power of the Parliament during the emergency. Despite the President's Order, the Defence of India Act and Ordinance were void and would continue to be void in law. But the detenus have no right to get relief because there is the Presidential Order. The majority and the minority differ only on the question of granting relief to the detenus illegally arrested under a lawless law. The minority judgment of Justice Subba Rao has, however, held that Article 359 did not take away the High Court's statutory powers under Section 491

Cr. P.C. to set at liberty all persons illegally detained. That is only a minority judgment and therefore the detenus cannot have the benefit of that judgment. But in the view of the majority as well as the minority, the detenus are virtually victims of void laws but the majority of the Supreme Court expresses helplessness to grant legal relief on the basis of fundamental rights because of the words of Article 359 as understood by them. Under the Defence of India Rules it is impossible to get any relief because the Presidential Order says that as far as the fundamental rights are concerned they are suspended as long as the emergency lasts and till the Defence of India Rules exist they cannot have any relief.

So the Supreme Court judgment in the DIR case has expressed that it is the responsibility of the Parliament to amend the Defence of India Act and the rules framed under it to bring in conformity with the provisions of the Constitution. In the end of the judgment a warning has been administered by the majority regarding liability after the emergency is withdrawn. They have said:

"If at the expiration of the Presidential Order Parliament passes any legislation to protect, executive action taken during the pendency of the Presidential Order and afford indemnity to the executive in that behalf, the validity and the effect of such legislative action may have to be carefully scrutinised."

Many of the leading papers here have commented on the Supreme Court's judgment. Most of them have said that though the Supreme Court could not go into the merits of the question and order the release of the detenus because of the emergency and the Presidential Order, Parliament should do something and the prisoners who are detained under the Defence of India Rules must be released. Since both the majority and minority judgment agrees that it is a void law and

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since they say that they cannot release the prisoners because of the Presidential order, I would submit that they must be released forthwith and the Defence of India Rules must be withdrawn.

As far as the provisions of the Defence of India Rules are concerned, they have been misused by the Government. As I have stated earlier, they have not been used against those sections of the people who are indulging in anti-social activities. Though we are supposed to be in a state of emergency, what is the position in the country today? The situation that was obtaining in November and December is not there. The situation has changed. So, there is no question of continuing the emergency. How long can we continue the emergency? Even in countries like USA and Britain, even when there is a war going on, the emergency is not used in the way in which our Government are using it. The situation in the country today is such that there does not appear to be any emergency. Several Central and State Ministers have resigned as if it is a normal time. If there is an emergency, these things could not have taken place. That shows that there is no emergency in the country today.

Then, why is the emergency kept on? It is not because some people are doing something against the defence of the country? It is not as if some people are standing in the way of strengthening the defence of the country or strengthening the morale of the people or increasing the food production of the country. The Defence of India Rules are used against the workers and trade union leaders. Even the resolutions of the tripartite conference are not implemented under this pretext and no action is taken against the employers. Yet, they are taken advantage of for persecuting the working class. I do not understand the necessity for the emergency except for keeping some of the trade union and kisan leaders inside the jails. Except for that, there is no

reason why the emergency should continue, especially after the Supreme Court judgment, where both the majority have agreed that the Defence of India Rules are void, it is bad law, even though they are not able to give a ruling on it because the fundamental rights have been suspended. How long will the fundamental rights of the citizens be taken when it is necessary and when there is no necessity for the emergency?

The other day it was stated in the Rajya Sabha that among those who are detained under the Defence of India Rules, there are two sections, one pro-Peking and another anti-Peking. The question here is not whether they are pro-Peking or anti-Peking; neither is it whether they are Communist or non-Communist but whether they are working against the defence of the country. Has anybody indulged in any sabotage or has anybody done anything against the defence of the country or to weaken the defence of the country? If anybody has acted in that way, certainly the law of the land is there under which action can be taken.

For example, there was the resolution on nationalisation of banks. From the Congress party some members supported it and the majority opposed it. Similarly, there are monopolists and anti-monopolists in the Congress Party. There are also imperialists and anti-imperialists in that Party. In the same way, in every party there may be differences of opinion. In the Communist Party also there are differences of opinion. But that is not the relevant question here. The question here is whether anybody has acted against the defence of the country. It is only on that basis action can be taken and they can be proceeded against under the Criminal Procedure Code or other laws.

The continuance of the emergency just for the sake of keeping some trade union workers inside jail or some Communist detenus inside jail is

not correct. So, I would request the Government, at least after the judgment of the Supreme Court, to withdraw these rules. If that is not done, if the Defence of India Rules are not withdrawn and the prisoners are not released immediately, certainly the country will understand that even in spite of the Supreme Court judgment, Government is not prepared to act according to the spirit of that judgment. If Parliament does not set right the wrong immediately and the executive chooses to persist in violating the Constitution, liberty alone will not be the casualty. With it will be buried the rule of law, respect for the Constitution and the democratic traditions of national and individual freedom.

Here is the question of individual freedom, which is very very important. It has been curtailed for the last 8 or 9 months. I want to know from the Government whether on some pretext or excuse they are going to see that the freedom and individual liberty of the citizens of this country are going to be curtailed for an indefinite period or whether, after the Supreme Court judgment, they are going to release all these prisoners who are detained under the Defence of India Rules and withdraw the emergency.

**Mr. Chairman:** Motion moved:

"This House is of opinion that the powers under the Defence of India Act have been abused with a view to carrying on attack on the Communist Party and a number of Trade Union and other organisations and calls upon the Government to release all political and mass leaders detained under the Defence of India Rules."

There is an amendment by Shri Banerjee. Is he moving it?

**Shri S. M. Banerjee** (Kanpur): Yes. I beg to move:

Add at the end:

"in view of the judgment of the Allahabad High Court and certain

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observations made in the Supreme Court judgment."

**Mr. Chairman:** Both the Resolution and the amendment moved by Shri Banerjee are before the House.

**Shri S. M. Banerjee:** While supporting this Resolution, I would like to make some observations, rather quote the learned judges of the Supreme Court in a recent case. I would like to quote some extracts of the majority judgment and also the minority judgment. I would not have quoted the verdict of the minority judges, but this has been quoted in defence of Shri Pratap Singh Kairon this morning by the Home Minister. I would have liked the Law Minister or his deputy to be present here when such an important issue is being discussed, because we are not going to discuss only the humane aspect of it, the curtailment of civil liberty, but we are going to discuss the various observations made by the learned judges of the Supreme Court.

When a Bill was being discussed in this House, on 29th August 1963, a question was raised by my hon. friend, Shri Daji, which was not perhaps very relevant. He said that while the Attorney-General was arguing his case in the Supreme Court, he was asked by Mr. Justice Gajendragadkar his view about the constitutionality of rule 30 and the Attorney-General said that that rule was unconstitutional. This question was raised by my hon. friend, Shri Daji, to which the Law Minister replied, on 29th August 1963, which I quote:

"And he blamed the Law Ministry for it, because the Attorney-General has conceded it. But the Attorney-General has conceded it under instructions of the Law Ministry."

I would like to draw the attention of the House to this. What did the Attorney-General concede? He conceded that this particular rule was unconstitutional, and that also under

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advice of the Law Ministry. Then, Shri Sen went on to say:

"I think it is a patent conclusion. The very reading of the rules will show that they are not in accordance with article 22, and it is only an insane person who would say that that article, as specifically worded, not providing for the setting up of the advisory bodies, would be in accordance with article 22."

That is exactly my plea. I am not demanding anything from the Government which I do not deserve.

There was an emergency and the Defence of India Act was passed in this House. We were assured by the hon. Minister that it will not be misused. So many amendments were moved in this House but ultimately because the country was facing aggression we decided to support the Government with a clear understanding that the various provisions of this Act will not be used to curtail the civil liberties of the citizens of this country. I have read these observations, a few sentences, of the hon. Law Minister who really considered that only an insane man in this country could say that this law was in accordance with article 22 of the Constitution. You are an eminent lawyer, I am not; but I would like to quote for the education of this House what article 22 says. It says:—

"No person who is arrested shall be detained in custody without being informed, as soon as may be, of the grounds for such arrest nor shall he be denied the right to consult, and to be defended by a legal practitioner of his choice."

My submission is that Government has not suspended article 22. It has also not suspended article 13 which prohibits the State Governments to make such laws. When those articles are still in our Constitution—after all, this House is a creature of the

Constitution and we have a written Constitution, it is not like England when they have an unwritten Constitution—I want to know whether Government has applied its mind to the judgement of the Supreme Court. They knew that this discussion was coming up. We taold many 'calling attention notices' requesting the hon. Speaker to ask the hon. Minister to make a statement on that, whether the observations made by the Supreme Court Judges were right and if they were, whether this law stood the test of the Supreme Court.

I would quote for the information of the House extracts from the judgement, both the majority and the minority judgements. Mr. Justice Subha Rao said:—

"I cannot for a moment attribute to the august body, the Parliament, the intention to make solemnly void laws. It may have made the present impugned Act *bona fide* thinking that it is sanctioned by the provisions of the Constitution. Whatever it may be, the result is, we have now a void Act on the statute book and under that Act the appellants before us have been detained illegally. To use the felicitous language of Lord Atkin in this country "amid the clash of arms, the laws are not silent; they may be changed but they speak the same language in war as in peace." The tendency to ignore the rule of law is contagious, and, if our Parliament, which unwittingly made a void law, not only allows it to remain on the statute book, but also permits it to be administered by the executive, the contagion may spread to the people, and the habit of lawlessness, like other habits, dies hard. Though it is not my province, I venture to suggest, if I may, that the Act can be amended in conformity with our Constitution without it losing its effectiveness."

That is the observation made by Mr. Justice Subba Rao. Then, what have the majority Judges said about this Act? They say:—

"It may be permissible to observe that in a democratic State, the effective safeguard against abuse of executive powers, whether in peace or in emergency, is ultimately to be found in the existence of enlightened, vigilant and vocal public opinion."

Then it went on:—

"It is thus clear that the Constitution empowers the Parliament to make a law providing for the detention of citizen, but this power has to be exercised subject to the mandatory conditions specified in Art. 22 (4), (5) and (7)... Parliament has chosen to pass the Act under challenge and has disregarded the Constitutional provisions of Articles 14 and 22."

Then the last portion of the judgement is:

"The inevitable consequence of this position is that as soon as the order ceases to be operative, the infringement of the rights made either by the legislative enactment or by executive action can perhaps be challenged by a citizen in a court of law, the same may have to be tried on the merits on the basis that the rights alleged to have been infringed were in operation even during the pendency of the Presidential Order."

What I am reading now is much more important.

"If at the expiration of the Presidential Order Parliament passes any legislation to protect executive action taken during the pendency of the Presidential Order and afford indemnity to the executive in that behalf, the validity and the effect of such legislative action may have to be carefully scrutinised."

Mr. Chairman: The hon. Member's time is up.

Shri S. M. Banerjee: Give me some more time, Madam.

Mr. Chairman: You can conclude in a minute.

Shri S. M. Banerjee: Give me at least five minute.

Mr. Chairman: The time allotted for this Resolution is 1½ hours.

Shri S. M. Banerjee: We want that the time should be extended on this. I shall move the motion. Give me at least three minutes.

Madam, I suggest that action should be taken by the Government to release all those who have been arrested under this void law. The Supreme Court has mentioned about it. I have quoted from the Supreme Court judgement. People have been arrested. I do not want to mention the cases. I would have mentioned the cases of Communists and the Socialist leaders in Bombay and in other places, Members of Parliament and all that as to how it has been abused.

I would refer to a particular case of Punjab because that is on the mat of the House. One M.L.A., Shri Makhan Singh Tarsika, because he raised so many questions in the Assembly and incurred the displeasure of the Chief Minister, was arrested in connection with the murder case—attempt to murder. While he was still in jail—he was not released on bail—he was re-arrested inside the jail under D.I.R. What was the charge against him? The charge against him was that he was trying to sabotage the defence preparations. People asked, how? It was said that some visitor met him in the jail and he asked him, "Please see no recruitment takes place in the Army". That was the charge against him. This question was referred to the Supreme Court and the Supreme Court has transferred the case from Punjab to Saharanpur.

[Shri S. M. Banerjee]

So, when the law becomes lawless, I would request the Prime Minister, the Home Minister and the Law Minister to keep the balance of democracy alive. Such arrests, even after this law has been declared void, virtually void, by the Supreme Court, have appealed to the conscience of the democratic world. I would request that without waiting for anything, let all those who have been arrested under this Act be released. Some people may say, after all they had some thing bad in their mind. But let me quote the great judgement of the Meerut Conspiracy case where Justice Suleman observed: the prosecution of thought is illegal.

I would request the hon. Home Minister to kindly take a note of it and do something. The Law Minister said in this House that only an insane man can say that this Act is in conformity with the provisions of the Constitution, that is, article 22. Let him reply and say that. If he still maintains that, I will say, he is the sane Minister. Otherwise, the sane will be converted into an insane Minister. I conclude.

Madam, I would like to move that the time allotted to this Resolution may be extended.

**Mr. Chairman:** There are a few hon. Members who are desirous of participating in the discussion. They have sent their names. The discussion ought to have been concluded at 4.35 P.M. May I know how much time does the hon. Minister want for replying to this discussion?

**The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):** I am holding the fort for Mr. Hajarnavis. He is coming presently. I expect he will take about 20 to 25 minutes.

**Shri S. M. Banerjee:** The time should be extended.

**Mr. Chairman:** I must take the sense of the House.

**Shri S. M. Banerjee:** I move:

"That the time allotted for this Resolution be extended by 1½ hours".

**Mr. Chairman:** I must take the sense of the House.

The motion is:

"That the time allotted for this Resolution be extended by 1½ hours."

*The motion was adopted.*

**Shri Maniyangadan:** I was listening to the speech of the Mover of the resolution with great care, and I am sorry to say that I am not convinced that he has placed before this House sufficient facts to enable Government to release all the detenus.

He has referred to certain incidents in Bombay and other parts of India. He has also said that the Government of India have failed to utilise the Defence of India Rules in certain cases. It may be true that Government have not utilised the powers vested in them under the rules for certain purposes to the extent to which the Communist Party desires. But it has been declared by Government and by various Ministers that in the matter of prices or in the matter of foodgrains, whenever it becomes necessary, Government will take all necessary steps, including the ones under the Defence of India Rules. And it is true that they are being utilised also. Whatever that may be, the failure of Government to utilise these powers is no reason for releasing the detenus.

Shri A. K. Gopalan has admitted that there is difference of opinion amongst the Members belonging to his party, but he has said that there is no instance where any of them have worked or done anything against the defence of India. But he admits that the official line of the party is not conceded to or is not agreed to by all the Communist Party Members.

**Shri A. K. Gopalan:** I want to make it clear that I did not say that. What I said was this. In every party, the official line of the party passed by majority will be accepted by the Members of the party, and they have to obey it, though there may be differences on certain specific issues. That was what I said.

**Shri Maniyangadan:** Yes, just as there is difference of opinion on matters in all parties, likewise, there is difference of opinion in the Communist Party also; and on this matter also, there is difference of opinion.

**Shri A. K. Gopalan:** I did not say 'on this matter there is difference of opinion'. I said that there were differences of opinion, as far as the policies were concerned, and I gave the example here of bank nationalisation, for instance. So, let not my hon. friend twist what I have said. What I have said is that there may be differences on certain policies and on certain issues in every party. So, on certain specific issues there may be differences in the party. But on this issue there is absolutely no difference. Every Member of the Communist Party follows the official line, as far as this question is concerned, that is, the official line as adopted by majority by the Communist Party.

**Mr. Chairman:** The hon. Member has made his point clear. Now, let Shri Maniyangadan continue his speech.

**Shri Maniyangadan:** I do not want to enter into any controversy with my hon. friend on this issue. But there is no dispute about the fact that there are some persons belonging to the Communist Party who are against the official line taken by the Communist Party.

**Shri A. K. Gopalan:** You have the freedom to say that.

**Shri Maniyangadan:** I have the freedom to say. But is that not a fact?

**Shri A. K. Gopalan:** That is not a fact.

**Shri Maniyangadan:** I assert that.

**Shri A. K. Gopalan:** That is what I said—you can say that.

**Shri Maniyangadan:** I go a step further and say that from the arguments put forward by Shri Gopalan—he has retracted from them, I do not quarrel with him on that—it is clear that there are such people in his party. In my own State there are such people, there are such people in different parts of India. Reports reach us almost every day regarding these matters. The Home Minister has repeatedly stated on the authority of information he has gathered from reliable quarters that there are certain persons like that; even the Prime Minister has said that there are certain party members who, though the official line might be adopted by the communist party, have a different attitude with regard to the Chinese aggression. If anti-national activities are allowed to be done by such people, if they are allowed to propagate their viewpoint, it will be detrimental to the interests of the country, it will be detrimental to the defence of India. It will be a great risk that Government would be taking if they waited till they did some specific act.

**Shri Gopalan asked:** has any act been perpetrated by these people against the defence of India? I do not want to enter into a controversy in this matter. Even granting for the sake of argument that there is no specific anti-national act perpetrated, it is dangerous to wait till they do so. If the tendency is there, if from their policy and preaching it could be inferred that they would be against the defence of India, at this

[Shri Maniyangadan]

time of emergency, they should not be allowed to go free.

They were making much about the Supreme Court judgment. The Court has not said that the DIRs are not constitutional. Another Member quoted the Law Minister. I would submit that nobody has ever said that the provisions of the DIRs are in conformity with the fundamental rights guaranteed by the Constitution.

**Shri S. M. Banerjee:** Then the provisions are illegal and they are illegally detained.

**Shri Maniyangadan:** When the emergency was declared, it became necessary to put certain restrictions on the citizens of India. Those restrictions were voluntarily accepted by the people. It is the duty of the people to see that the freedom they enjoy in peace time is to some extent restricted when there is an emergency like the one we are facing now. Parliament passed the Defence of India Act knowing fully well that it is a restriction on freedom. The right to move a court to enforce certain rights given in the Constitution was taken away by the DIR, because it was necessitated by the emergency. That is not disputed by anybody. That is what the Law Minister said, what the Supreme Court has said.

As regards the necessity of the continuance of the DIRs, as regards whether there is an emergency now or not, I do not think it is disputed. So I do not want to go into that. But the fact remains that if there is an emergency, if there is a necessity for continuing the emergency—which I submit there is—then the provisions which curtail the freedom of people, take away the right of certain persons to move a court for enforcement thereof, are necessary. They are detained because of their anti-national acts and so there is no question of that restriction being unnecessary.

**Shri S. M. Banerjee:** The Preventive Detention Act is there.

**Mr. Chairman:** I think Shri Banerjee had enough time to express his views. Let him have the opportunity of expressing his views now.

**Shri Maniyangadan:** It is wrong to say that it is unconstitutional. It is constitutional in the sense that the President issued the order under article 359 of the Constitution, and it is by virtue of that that these provisions have been enacted. So, it is constitutional though it may not conform fully with the provisions regarding fundamental rights in the Constitution. That is the only difference.

16 hrs.

Moreover, Government have repeatedly stated in this House that the cases of the detenus are being reviewed from time to time, and whenever it is found there is no necessity to detain a person, he is immediately released. My hon. friend conceded that all the detenus in the Southern States have been released. They were released a long time ago. He says in Bengal and some other States certain persons are still under detention. That is true, but regarding Bengal and the other border States, Government should be more careful. But there also, these reviews have taken place, and persons have been released. So Government is very careful and vigilant to protect the freedom of the citizens of India. It is not a matter where any risks can be taken. So, when there is legitimate reason to suspect any person's conduct, to think that allowing him to move freely will be detrimental to the interests of the defence of India, such persons have to be detained. There cannot be any dispute about that.

So, my submission is that this resolution moved by Shri Gopalan cannot be supported and should not be supported by the House.

**Mr. Chairman:** Shri Sarjoo Pandey. Shri P. R. Patel.

**Shri P. R. Patel (Patan):** I have much pleasure in opposing this resolution.

You know very well that the Chinese attack on our country started in 1954, and we all know that in 1957 or 1958 it was invasion of our territory. It was not a border dispute, but my communist friends then said that this was a border dispute and not an invasion.

**Shri S. M. Banerjee:** The Prime Minister also said that.

**Shri P. R. Patel:** But circumstances changed and public opinion became so strong against the communists, that for their own safety they had to say that it was an invasion. So, it was for their own survival that they are accepting it to be an invasion of our territory by the Chinese.

Some days back there was a discussion in the West Bengal Assembly, and there the Minister of Prisons said on the floor of the House that she had records and evidence to show that there were many, not a few, Communists in the country who worked underground for Communist China. She also said that large amounts were given by Peking to some leaders of the Communist Party in India who declare day in and day out that they have no sympathy for the Peking Government. I would not name the leaders of the Communist Party. But if you see the proceedings of West Bengal Assembly, you will find the names there. Mr. Gopalan is a good lawyer and a friend of mine. When he comes with this Resolution, I have no other alternative but to oppose it in the security of my country.

Madam, he talked of liberty, individual freedom and national freedom. I am for liberty. Our Constitution guarantees individual liberty. Ours is the most democratic constitution. My

friends on the other side and his party will agree there. The Chinese and the Russians may say that theirs too are democratic institutions but they are nothing less than dictatorships. Do my friends want dictatorship in this country? We have guaranteed individual liberty and freedom. Individual freedom is guaranteed only when there is national freedom. We have to defend our national freedom even by putting some restrictions on our individual freedom. Why should my friend grudge this power? He says that some communists are arrested, about 900 or so. I am not concerned with the number; it may be more or less. But why is my friend Gopalan not arrested? If 900 are arrested there must be some evidence against those persons. There are so many communist friends here who are not arrested. Why? If Government wanted to arrest communists, it has a powerful hand. But it has arrested only those persons who worked against the security of the country, who wanted to sabotage our defence attempts. It is to safeguard our freedom. Ours is a very big country. In the administration there may be here and there some mistake. But the intention of the Government is to safeguard our country and defend our country's interests and independence. We want to fight against the communist China so long as the last inch of our country is not vacated by them. For this if we have to just let go certain personal liberties, there is nothing wrong. If we lose our personal liberty to a certain extent for the liberty of our country and our mother land, my hon. friends there do not appreciate it. If the communist Chinese march on India, that is liberation to them or salvation of the country, so the terms they use are sufficient to show that it would be a mistake on the part of the Government if action is not taken against such persons. The communist party, no doubt, is the Indian communist party, but they get inspiration from outside. They claim their loyalty is to this country but that loyalty is guided and influen-

[Shri P. R. Patel]

ced by their loyalty to some other country. They would admit that they are influenced by Marxist communist ideology and they work for it. Would it be desirable to trust such persons?

Sir, let us see the history. Yesterday, my hon. friend, Shri Banerjee was angry with me when I referred to the happenings in 1942. We are fighting for our Independence and liberty of the country, and at that time, these were the persons—I do not mean actually the persons over there—in the communist party who worked against us and against our freedom fight. And today we are working to maintain and keep our freedom, to safeguard our freedom. At this time, what are they doing? They launch strikes, agitations, this and that, and what for? Is it for the poor classes? If it be for the poor classes, in that case, they should go and live with them and have the standard of living of the poor classes. I have seen in this country so many people talking of socialism but living in bungalows, with fine furniture and first-class car.

**Shri R. S. Pandey** (Guna): All the rooms of Shri Dange are air-conditioned.

**Shri P. R. Patel**: I do not know whether Shri Dange's rooms are air-conditioned.

**Shri Fatehsinhrao Gaekwad** (Baroda): On medical advice.

**An Hon. Member**: The same is the case with you.

**Shri P. R. Patel**: But not the socialism of the type that these people preach. (*Interruption*). Ours is quite different. I would submit one thing. Some days back, I read that Shri Dange, the leader of the communist party, is going to have a march towards Delhi, with one lakh soldiers

and a car load of signatures. Is it the proper time to have a march on Delhi or a proper time to march on China? That shows where their loyalty lies. What is the march for? The march is for this purpose. We want money for our defence and for that, naturally, we have to impose certain taxes. Then, to get money we have to resort to compulsory deposit scheme. It was not for individual benefit.

**Shri Kashi Ram Gupta** (Gonda): You yourself had opposed it for *kisans*.

**Shri P. R. Patel**: I opposed only one point in this compulsory deposit scheme. I sought to exempt farmers who pay land revenue up to Rs. 10 and not more. So, you must know all these things, but today, they want to do away with compulsory deposit scheme.

And, they have got a plan. That plan is this. Their plan is to create discontent and dissatisfaction outside among the people, because everybody would like if the compulsory deposit scheme goes. If taxes go everybody would be happy. That is the general tendency, and they want to take advantage of this among the people. The workers feel the same way. The same thing applies to the government servants. And, in this House they want to create a rift in the Ministry. By calling some persons of the Congress as progressive and some as reactionaries they are playing a good game. It is for us to understand them, and if we fail to understand them we will be nowhere.

They tried it at the time of the No Confidence Motion. Generally, a No Confidence Motion would be against the whole Ministry and not against one or two ministers. After all, it is the Government's policy that a minister implements. It is the decision of the Cabinet that he implements. Therefore if an attack was to be level-

led it should have been levelled against the Prime Minister or the Chief Minister of a State. What did they do here? They had their attack on Shri Patil and Shri Morarji Desai, because they called them reactionaries whereby they wanted to call some persons in the Ministry as progressive.

These are methods on which they are working and we should beware of them, and before they go on with such schemes the Government also should be aware of these things and some persons also whom they consider progressive.

**श्री कछवाय (देवास) :** सभापति महोदया, माननीय सदस्य, श्री गोपालन, ने जो प्रस्ताव रखा है, मैं उस का बड़े जोरदार शब्दों में विरोध करने के लिये खड़ा हुआ हूँ। पिछले १४ नवम्बर को यह कानून इस सदन में पास किया गया था। इन कानून से हम को जो आशा थी, वह पूरी नहीं हुई। इस कानून से जो लाभ उठाना चाहिये था, वह नहीं उठाया गया और जिस प्रकार से इस को अमल में लाना चाहिये था, उस प्रकार से वह अमल में नहीं लाया गया। इस के बजाय देश में अनेक स्थानों पर उस का गलत फायदा उठाया गया, उस शक्ति का गलत उपयोग किया गया। मेरी समझ में नहीं आता कि यद्यपि कम्यूनिस्टों के द्वारा खुले रूप से और अन्दर से चीनियों का काफी समर्थन किया जाता है, लेकिन फिर भी जिस मात्रा में गिरफ्तारियां होनी चाहिये थीं और जिस मात्रा में कम्यूनिस्टों पर दंड लगाया चाहिये था, उस मात्रा में न तो गिरफ्तारियां की गईं और न ही दंड लगाया गया। मुझे इस का बड़ा खेद है। लेकिन मैं शासन से बड़ी नम्रतापूर्वक यह विनती करना चाहता हूँ कि सारे देश में आज भी कम्यूनिस्टों की वही आपत्तिजनक गतिविधियां चल रही हैं। अभी अभी इस १३ अगस्त को जब शासन के खिलाफ अविश्वास प्रस्ताव लाया गया था, तो उस में कम्यूनिस्टों के द्वारा भी

एक प्रस्ताव लाया गया था। सब बातें कहते हुए उन्होंने इस बात को छोड़ दिया कि चीन का आक्रमण हमारे ऊपर हुआ है और अभी भी कायम है और हमें उसका मुकाबला करना है। उन्होंने इस तरह की बात क्यों नहीं कही, यह बिल्कुल साफ है। आज भी इनके द्वारा चीन का खुले रूप से समर्थन हो रहा है।

मैं यह भी कहना चाहता हूँ कि इस सुरक्षा एक्ट का कुछ स्थानों पर गलत प्रयोग भी हुआ है और कुछ गलत बातें भी की गई हैं। ऐसे लोगों को भी पकड़ा गया है जिन की देश भक्ति के अन्दर बिल्कुल सन्देह या शक नहीं था। अजमेर के अन्दर नानक राम विश्वा जी, जो क जनसंघ के मंत्री हैं, उनको पकड़ा गया। असम के अन्दर एक कार्यकर्ता को पकड़ा गया। हमारे समाजवादी दल के भाई श्री किशन पटनायक को पकड़ा गया। इन लोगों के प्रति इस प्रकार की नीति क्यों अपनाई गई यह मेरी समझ में नहीं आया है। इसका मतलब साफ है कि व्यक्तिगत झगड़े या व्यक्तिगत रंजिश की वजह से यह काम किया गया। जब इस तरह की घटनायें होती हैं तो इसका साफ अर्थ यह निकलता है कि सत्ताधारी दल के द्वारा जो शक्ति उसके हाथ में सौंपी गई है, उसका दुरुपयोग हुआ है।

आप को यह भी देखना चाहिये कि कम्यूनिस्ट पार्टी की गतिविधियां, उसका कार्यक्रम, क्या जिस तरह से चलना चाहिये, उस तरह से चल रहा है? इसके जासूस सभी जगहों पर मौजूद हैं। हमारे गोपालन साहब को बहुत दुःख हुआ कि उनकी पार्टी के कार्यकर्ता पकड़े गये जिस की वजह से उनकी पार्टी को धक्का लगा। उन लोगों के पकड़े जाने पर इनको बहुत चिन्ता हुई है। इसी चिन्ता के कारण उन्होंने इस प्रस्ताव को सदन के सामने रखा है। मैं साफ शब्दों में मांग करूंगा कि इस सदन में १४ नवम्बर १९६२ को जो कुछ हम ने पास किया था,

## [श्री कछवाय]

उस पर पूरी सख्ती से अमल होना चाहिये लेकिन साथ ही साथ मैं यह भी कहूंगा कि इस पर भी आपको जरूर विचार करना चाहिये कि किस के खिलाफ इस एक्ट को इस्तेमाल करना चाहिये और किस के खिलाफ नहीं करना चाहिये ।

पिछले साल हमारे डांगे साहब जो कि कम्युनिस्ट पार्टी के नेता हैं, भोपाल गये थे और वहां पर कुछ भारतीयों ने, कुछ देशभक्तों ने उनके विरुद्ध प्रदर्शन किया था और उनको काले झंडे दिखाये थे । डांगे साहब ने अपन भाषण में वहां पर यह कहा था कि ऐसा विरोध जो भारत में हमारे विरुद्ध किया जाता है, भोजन में चटनी के समान है । इसका कारण उन्होंने यह बताया था कि हमारा दुनिया के तीन हिस्सों में शासन है । जो व्यक्ति इस प्रकार की भाषा बोले इस देश में और कहे कि दुनिया में तीन हिस्सों में उनका शासन है, तीन हिस्सों में उनका राज है और ऐसा विरोध भोजन में चटनी के समान है, तो कितनी लज्जा की बात है । मैं कहना चाहता हूं कि क्यों नहीं इनके विरुद्ध कड़ी कार्रवाई की गई ? आप यह भी देखें कि नम्बूदरीपाद जी जो कि कम्युनिस्ट पार्टी के उच्च नेताओं में से एक हैं, उनको पकड़ा गया था लेकिन पकड़ने के बाद छोड़ दिया गया । क्यों छोड़ दिया गया, उसके पीछे क्या रहस्य था, इसको आप देखें । मैं समझता हूं कि इस सदन में शासकीय वर्ग के बैचों पर बैठने वाले कुछ कांग्रेसी ऐसे हैं जो यहां पर तो कांग्रेसी बन कर बैठते हैं लेकिन घर जा कर साम्यवादी हो जाते हैं, दिन में तो कांग्रेसी बनते हैं और रात को कम्युनिस्ट हो जाते हैं । ऐसे लोग जो हैं इन पर शासन द्वारा कड़ी निगाह रखी जानी चाहिये । हमारे देश में अनेक प्रांतों में, उड़ीसा, बंगाल, बिहार, असम आदि प्रांतों में जो इन लोगों का गतिविधियां हैं, जो इनके काम करने का ढंग है, वह उसी प्रकार से चल रहा है जिस प्रकार से पहले चल रहा था । त्रिपुरा के अन्दर इसके

द्वारा इस प्रकार का प्रचार किया जाता है कि हमारी जो लाल सेना है वह बिल्कुल तैयार है और वह हमारी रक्षा करेगी । मैं जानना चाहता हूं कि इस लाल सेना की शक्ति क्या इतनी बढ़ गई है कि वह हमारी रक्षा करने के काबिल हो गई है । इस प्रकार का जो प्रचार किया जाता है क्या इससे यह साबित नहीं होता है कि सरकार की ढीली नीति के कारण इनके हौसले बहुत बढ़ चुके हैं । क्या यह प्रकट नहीं करता है कि शासन को जिस प्रकार से जागरूक होना चाहिये, नहीं हुआ है, जिस प्रकार से इस एक्ट को लागू करना चाहिये, जितनी ताकत से करना चाहिये, नहीं किया है ।

हमारे कम्युनिस्ट मित्र मजदूरों की बात करते हैं और जब उनके बीच में जाते हैं तो कहते हैं कि वे ही उनके सब से बड़े मित्र हैं, सब से बड़े हमदर्द हैं । लेकिन उसके साथ साथ आप यह भी देखें कि इनका दिल और दिमाग किधर है ? इनका दिल और दिमाग चीन और रूस की तरफ है । अगर बर्षा चीन या रूस में हो रही होती है तो ये छाता यहां तान कर बैठ जाते हैं, हिन्दुस्तान में तान लेते हैं ।

मैं कहना चाहता हूं कि आपका जो गुप्त-चर विभाग है, उसको सक्रिय होना चाहिये, उसको जागरूक बनना चाहिये । उस विभाग पर आप लाखों करोड़ों रुपया खर्च कर रहे हैं । क्या हमारा गुप्तचर विभाग इतना कमजोर है, उसमें इतनी ताकत नहीं है कि इनकी जो गतिविधियां चल रही हैं, उनका वह पता ही नहीं लगा सके, यह पता न लगा सके कि इन में कितने चीनी भाषा बोलने वाले या जानने वाले लोग हैं, कितने चीन समर्थक लोग हैं, किस प्रकार से भारत के सम्बन्ध में अनेक प्रकार की न्यूज बना कर रूस और चीन को पहुंचाते हैं । मैं तो यहां तक कहूंगा कि हमारे प्रधान मंत्री की कोठी में भी ऐसे जासूस लोग हैं जो चीन के समर्थक हैं और वे लोग

जो बात हमें मालूम नहीं होती है, संसद् को मालूम नहीं होती है, चीन तक पहुंचा देते हैं। चीन को बात पहले मालूम हो जाती है और संसद् को पीछे मालूम होती है।

समाचार-पत्रों में पीछे यह छपा था और हमने पढ़ा भी था कि श्री मुरारजी देसाई और पाटिल साहब जो चले गये हैं, वह बहुत खुशी की बात है और हमारे मन की बात हो गई है। इन खबरों में यह कहा गया था रूस के प्रधान मंत्री हमारे प्रधान मंत्री से इसलिए नाराज थे कि उनकी विचारधारा के समर्थक, साम्यवादी विचारधारा के समर्थक, मेनन साहब और मालवीय जी, दोनों चले गये थे, उन्होंने त्याग-पत्र दे दिये थे। उनके द्वारा त्याग-पत्र देना बहुत बुरा था। हमारे प्रधान मंत्री को रूस के प्रधान मंत्री ने पत्र लिखा जिसमें नाराजगी प्रकट की गई और कहा गया कि हम अपनी नीति में परिवर्तन करें। बहुत बुरी बात है कि उसके बाद कामराज प्रस्ताव को लाकर हमारे मंजें मंजाये लोग, जिन्होंने देश की बहुत सेवा की थी और जिनकी देशभक्ति में जरा भी सन्देह नहीं था, जिन्होंने बहुत बलिदान और त्याग किये थे, उनको केवल इसलिए हटाया गया कि वे व्यक्ति रूसी विचारधारा के, साम्यवादी विचारधारा के खिलाफ थे। इनके पत्रों को आप पढ़िये, कितना व रूस और चीन का समर्थन करते हैं। रूस और चीन दोनों की इच्छा है कि किसी प्रकार से हमारे देश को लाल किया जाये। चीन की इच्छा है कि मार काट कर, जोर जबरदस्ती से, खून खराब से, फौजो ताकत से इस कार्य को सम्पन्न किया जाये जब कि रूस की इच्छा है कि शांतिप्रिय बन कर, भारत को लाल किया जाना चाहिये। विचारधारा दोनों की एक ही है और दोनों ही भारत को लाल करना चाहते हैं।

मैं चाहता हूँ कि सरकार गम्भीरतापूर्वक इस पर विचार करे कि किस प्रकार से जो राष्ट्र विरोधी तत्व हैं, उन पर प्रतिबन्ध

लगाया जाये और कितनी सख्ती के साथ इस काम को किया जाए। यदि शासन इस काम को करने में असमर्थ है तो मैं चाहता हूँ कि वह भारतीय जनता को छूट दे दे और भारतीय जनता ऐसे तत्वों से स्वयं निबट लेगी। भारत में लोग हैं, भारत में ऐसी पार्टियां हैं जो इनसे निबट सकती हैं और आप घर बैठे रह सकते हैं।

**श्री रामसेवक यादव :** सभानेत्री महोदया, हमारे गोपालन साहब ने जो प्रस्ताव रखा है उसके द्वारा उन्होंने सदन को इस बात का मौका दिया है कि सदन विचार करे कि भारत रक्षा कानून जो बना है, उसकी आवश्यकता है या नहीं। दूसरी बात यह है कि उसका सदुपयोग हुआ है या दुरुपयोग हुआ है। मैं समझता हूँ कि अगर इन दोनों बातों पर गौर किया जाए तो ज्यादा अच्छा होगा।

इस सम्बन्ध में कुछ कहने से पहले मैं पटेल साहब ने जो बात कही है उसका जिक्र करना चाहता हूँ। उनको मैं दोनों हैसियतों से जानता हूँ, विरोधी की हैसियत से और सहयोगी की हैसियत से भी। उन्होंने कहा कि अनिवार्य बचत योजना को लेकर या लोगों के दुखों से दुखी हो कर अगर कोई चीज यहाँ लाई जाती है तो उसका मतलब यह है कि चीन के खिलाफ न लड़ कर हम सरकार के खिलाफ लड़ाई लड़ना चाहते हैं। लेकिन एक बात हमारे मित्र पटेल साहब भूल जाते हैं . . . . .

**श्री पु० र० एटेल :** आपकी बात को नहीं भूलते हैं। जो कुछ आपने बम्बई में किया है, वह याद है।

**श्री रामसेवक यादव :** वह भूल जाते हैं कि १४ तारीख को जहाँ एक तरफ जनता का मोर्चा लगा हुआ था वहाँ उसी तरह कुछ आपके दल का भी एक मोर्चा आया था, पता नहीं वह किससे लड़ने आया था।

[श्री रामसेवक यादव]

यह जो बात आपकी तरफ से की गई, वह हमारी समझ में तो आई नहीं। ऐसे सवाल उठाते समय उनको सभी पहलुओं पर गौर कर लेना चाहिये।

दूसरी बात उन्होंने कही कि हमारे कम्यूनिस्ट मित्र सरकार में फूट डालते हैं। मैं साफ कर देना चाहता हूँ कि हम कम्यूनिस्टों को बहुत सी नीतियों से सहमत नहीं हैं। जब उन्होंने यह फूट वाली बात कही तो हमें दुख हुआ। क्या हमारे मित्र पटेल साहब और उनके दल के मंत्री लोग इतने मासूम हैं कि उनके हाथ में पड़ करके बिल्कुल खिलौने हो जाते हैं ?

अब मैं इस प्रस्ताव पर आता हूँ। जनतंत्र में मूल अधिकारों का हनन सब से बड़ी भयंकर और भारी घटना होती है। लेकिन कभी कभी राष्ट्र के जीवन में ऐसे अवसर आते हैं कि मूल अधिकारों को भी त्यागना पड़ता है और वह ऐसा अवसर होता है जब कि राष्ट्र के ऊपर कोई बड़ा ऐसा संकट आता है, जब उसकी स्वतन्त्रता ही खतरे में पड़ जाती है, ऐसी परिस्थितियाँ उत्पन्न होती हैं जो कि स्वतन्त्रता के लिए घातक बन जाती हैं। ऐसे अवसरों पर सारे देश की जनता को अपने मूल अधिकारों को भी छोड़ना पड़ जाता है। इसी उद्देश्य से प्रेरित हो कर गत वर्ष जब इस सदन में चीन के आक्रमण से उत्पन्न स्थिति को लेकर चर्चा चली थी और उसके बाद जब इस भारत रक्षा कानून का प्रस्ताव आया तो चाहे सदन के सरकारी पक्ष के लोग हों या विरोधी पक्ष के हों, सभी लोगों ने एक मत से दुख के साथ जनतंत्र के बुनियादी अधिकारों को छोड़ने के लिये अपनी रजामन्दी दी थी। लेकिन अगर हम उसके बाद देखें तो स्थिति क्या थी? वय वास्तव में भारत रक्षा कानून जसे कानून को बनाये रखने की स्थिति उस समय थी? थी या अब है? तो मैं विनम्र निवेदन करूंगा कि चीन से न हमारा युद्ध तब कानूनी तौर पर घोषित

किया गया था और न आज है। स्थिति यह है कि हमारे और चीन के बीच में आज राजनीतिक और कूटनीतिक सम्बन्ध हैं, चीन का वकील हिन्दुस्तान में और हिन्दुस्तान का वकील चीन में मौजूद है। और शायद इस मामले में हम ज्यादा नुकसान में हैं क्योंकि चीन की जो राजनीतिक और आर्थिक व्यवस्था है उसमें हमारे राजदूत को ज्यादा जानकारी नहीं मिल सकती लेकिन जो चीन का राजदूत हमारे यहां है वह हमारी सारी गतिविधियों से अपने देश को आगाह करता रहता है। आज भी हमारे कटनीतिक सम्बन्ध मौजूद हैं और फिर भी हम कहते हैं कि चीन से हमारा युद्ध है। जब इस तरह की सारी चीजें चलती हैं तो क्या यह युद्ध की स्थिति है? अगर हम इस दृष्टिकोण से देखते हैं तो आज भारत और चीन के बीच में कोई युद्ध नहीं है और इसलिये इस रक्षा कानून को कोई आवश्यकता नहीं है।

इसके बाद दूसरा प्रश्न उठता है। मान लिया जाय एक क्षण के लिये कि रक्षा कानून की आवश्यकता है। तब जबदस्त प्रश्न यह है कि इसके अन्तर्गत दिये गये अधिकारों का दुरुपयोग हुआ है या सदुपयोग हुआ है। वैसे तो नेता नेता होता है, लेकिन कुछ लोग कहते हैं कि कम्यूनिस्टों में देशद्रोही लोग हैं। होंगे। हो सकते हैं। और अगर हम सरकार की बात मान भी लें कि उनमें दो तरह के लोग हैं, एक राष्ट्र भक्त और दूसरे राष्ट्र विरोधी कम्यूनिस्ट, तो वह खुद उनमें फर्क नहीं कर पाती। फिर भी अगर इस बात को मान भी लिया जाये कि कम्यूनिस्ट पार्टी में देशद्रोही लोग हैं तो मैं विनम्र निवेदन करना चाहता हूँ कि हमारे समाजवादियों में कौन से देशद्रोही लोग हैं? मैं कइयों को गिना सकता हूँ कि भारत रक्षा कानून के अन्तर्गत समाजवादियों को भी पकड़ा गया। इसी सदन के माननीय सदस्य श्री किशन पटनायक जो कि उड़ीसा के सदस्य हैं, उनको भी आज

बिजू पटनायक साहब के जेलखाने की चहारदीवारी के अन्दर बन्द कर दिया गया है। क्या दोष था उनका ? उनका दोष यह था कि वह सरकार की नुक्ताचीनी इसलिए करते हैं कि जब चीनी आक्रमण हुआ तब पहले से आगाह होते हुए भी, क्योंकि सन् १९५० से लेकर अब तक बराबर घटनायें घटती रहीं, सरकार उसका सामना करने के लिये तैयार नहीं हो सकी, अपने को वह तैयार नहीं कर सकी ताकि वह चीन का आक्रमण होने पर उसका मुकाबला कर सके। साथ ही उनका कहना यह होता है कि अगर हिन्दुस्तान की सरकार तिब्बत के ऊपर चीन की सत्ता को न मानती और उसको आजाद कराने की बात करती तो शायद तिब्बत आज आजाद रहता और कभी भी हिन्दुस्तान और चीन की सीमा का कोई सवाल न उठता। यह सब से बड़ी अदूरदर्शिता सरकार की थी। उनकी नांति होनी चाहिए थी कि तिब्बत स्वतन्त्र है, वह कभी चीन का अंग नहीं है। किन्तु इस प्रकार की आलोचना का, सरकार के ऊपर कटु नुक्ता चीनी करने का परिणाम यह होता है कि श्री पटनायक जैसा देश भक्त और जनता का सेवक इस भारत रक्षा कानून के अन्तर्गत जेल में बन्द किया गया। यहीं अन्त नहीं होता इस मामले का। इसी तरह से बिहार के वकील अहमद हैं। उनका क्या कसूर था ? सरकार के जो आदमी ठेके देते हैं, उसके बाद दूसरे लोगों को वे ठेके देते हैं, तीसरे को ठेके देते हैं, उन ठेकों के दौरान विचौलियों के जरिये मजदूरों का जबर्दस्त नुकसान होता है, मजदूरों का शोषण होता है, और उस शोषण के खिलाफ वकील अहमद जैसे लोग लड़ाई लड़ते हैं तो उन्हें भारत रक्षा कानून के अन्तर्गत जेल भेज दिया जाता है। यही उदाहरण नहीं है। बम्बई की तरफ जब हम जाते हैं तो जार्ज फर्नेन्डीज जैसा आदमी, जिसकी राष्ट्रभक्ति में, देशभक्ति में जनता के अन्दर भी कोई शक व शबुहा नहीं किया जा सकता, उस को जेल भेज दिया जाता है।

इस सिलसिले में मैं रक्षा मंत्री श्री चव्हाण को सबूत के तौर पर पेश करूंगा कि जिन जार्ज फर्नेन्डीज के द्वारा, उनकी मदद के द्वारा मजदूरों से पैसा इकट्ठा होता था और रक्षा कोष में दिया जाता था, उनको बन्द कर दिया गया भारत रक्षा कानून के अन्तर्गत। उस रक्षा कोष को खत्म कर दिया गया। जार्ज फर्नेन्डीज को जेल में रखा हुआ है, इसी तरह से उपाध्याय को रखा हुआ है। जब बम्बई में मजदूरों की जायज हड़ताल चली थी तब उस हड़ताल के सम्बन्ध में उनको भारत रक्षा कानून के अन्तर्गत गिरफ्तार किया गया था। आज जब सब लोग जेल में पड़े हुए हैं उस समय क्या हम कहें कि भारत रक्षा कानून का सदुपयोग हो रहा है ? अगर हम दूर दृष्टिपात करें तो कहना पड़ेगा कि यह सरकार भारत रक्षा कानून का सदुपयोग नहीं दुरुपयोग कर रही है। इसमें कोई दो रायें नहीं हो सकतीं। हम समझते कि भारत रक्षा कानून का सदुपयोग हो रहा है अगर सरकार के खर्चों में कमी होती, फजूलखर्ची दूर होती, ठाठ वाट में कमी होती और साथ साथ जो भ्रष्टाचार फैला हुआ है उसमें कमी होती। अगर हम इस हिसाब से देखें तो उनमें कहीं कमी नहीं हुई है। भ्रष्टाचार बराबर बढ़ता जा रहा है, फजूलखर्ची चलती है। आज किसी मंत्रालय में आप जायें, किसी कारखाने में जायें, किसी अदालत में जायें और वहां जानकारी हासिल करने की कोशिश करें तो कहीं से भी गन्ध नहीं आती कि इस देश में आपत्काल की कोई स्थिति है और हर जगह लोग अपने काम में जुटे हुए हैं। आज ऐसी कोई चीज नहीं, आज माहोल में किसी तरह का कोई जोश नहीं, किसी तरह का कोई होश नहीं और ज्यादा गड़बड़ हालत में मामले चल रहे हैं।

आज मौजूदा स्थिति यह है कि कामराज योजना के अन्तर्गत चाहे भारत सरकार हो चाहे प्रदेशों की सरकारें हों, सब कहीं सारे काम ठंडे पड़े हुए हैं। कहीं कोई काम नहीं चल रहा है। मालूम होता है कि कोई सरकार

[श्री राम सेवक यादव]

है ही नहीं। आज हम देखते हैं कि जो मजदूरों के नेता हैं, कार्यकर्ता हैं, जो राजनीतिक दलों के कार्यकर्ता हैं उनको भारत रक्षा कानून के अन्तर्गत जेल में भरा जाता है, लेकिन जब सीधा सीधा प्रमाण इस बात का मिलता है कि अमुक मंत्री भ्रष्टाचार करता है, अमुक मंत्री मुख्य मंत्री के खिलाफ प्रचार करता है उस पर भारत रक्षा कानून लागू करके जेल की हवा खिलाना तो दूर, उसे हटाने की बात भी नहीं होती। आज सुबह यहां कैरों साहब का प्रश्न उठा था। प्रधान मंत्री के सामने जो विचारणीय प्रश्न था कि सर्वोच्च न्यायालय के निर्णय के बारे में वे क्या कार्रवाई करेंगे, उससे वे बार बार हट कर वकालत सी करते थे और कहते थे कि उन्होंने बहुत अच्छे काम भी किये हैं। कौन अच्छे काम करता है? मौजूदा सदस्यगण जो सत्तारूढ़ दल के हैं और कुछ मंत्री भी उन में से बहुत से लोग हैं जिन्होंने जेलें काटी हैं इस देश के लिये, यह ठीक है, लेकिन क्या हम पुराने कामों के बदले में आज के भ्रष्टाचार, आज के अन्याय और आज की गड़बड़ी को बर्दाश्त करेंगे? कभी नहीं बर्दाश्त करेंगे। इसलिये आज जो इस तरह की दलीलें दी जाती हैं उनकी आवश्यकता नहीं है।

**एक माननीय सदस्य :** उनका मतलब था कि वे अब भी अच्छे काम कर रहे हैं।

**श्री राम सेवक यादव :** उन का मतलब उन्होंने मुझ से ज्यादा अच्छा नहीं समझा है। अगर वे न समझे हों तो मेरे घर पर आवें, मैं समझा दूंगा।

आज इन चीजों के खिलाफ भारत रक्षा कानून का उपयोग नहीं हो रहा है। हम कह सकते हैं कि आज चीनी के अन्तर्गत भ्रष्टाचार है, आज सीमेंट के वितरण में भ्रष्टाचार है, उनकी अच्छाई का प्रमाण देने में भ्रष्टाचार है। इस में कुछ विरोधी दल के लोग भी हो सकते हैं, यह मैं नहीं कता कि वे नहीं हो सकते

लेकिन सरकार आज इस भारत रक्षा कानून की हिमायत में बहुत बड़ी दलीलें देती है और बाहर बैठ कर जो इस दल के जिम्मेदार लोग इन कामों में जुटे हुए हैं उस का सबूत उसी दल के आदमी एक दूसरे के खिलाफ देते हैं, एक दूसरे के ऊपर आरोप लगा कर देश के सामने और दुनिया के सामने रख रहे हैं, लेकिन भारत रक्षा कानून का उपयोग इस संबंध में नहीं हो रहा है।

ऐसी स्थिति में मैं निवेदन करूंगा सदन से कि आज जो मौजूदा स्थिति देश की है व; कोई संकटकालीन स्थिति नहीं है, दूसरी बात यह है कि संकटकालीन स्थिति के योग्य यह सरकार अपने को नहीं बना सकी और उसने अपने राजनीतिक हित में अपने विरोधियों को दवाने के लिये मौजूदा कानून का इस्तेमाल किया है। मैं निवेदन करूंगा कि इस पर विचार किया जाय और जिन जिन लोगों के साथ ज्यादाती हुई हो उन्हें तत्काल रिहा किया जाय। साथ ही एक दिन जरूर इस सदन में इस चीज पर बहस हो और इस कानून को समाप्त किया जाये जिस तरह से पुराने कानून थे वे उसी तरह से चलें क्योंकि उन में भी हमारे पास काफी ताकत है। जिस वक्त कोई आदमी अराष्ट्रीय कार्य करता है, देश हित में काम नहीं करता है, उस के खिलाफ साधारण कानून का भी उपयोग हो सकता है और उस से हम अपने देश की रक्षा कर सकते हैं। इस लिये मैं चाहूंगा कि इस कानून पर विचार हो, और उसके अन्तर्गत जो आदमी पकड़े गये हैं, जो मासूम लोग पकड़े गये हैं, उन्हें तत्काल रिहा किया जाय।

**श्री राम साय पाण्डेय :** श्री सभानेत्री जी, यह जो प्रस्ताव श्री गोपालन जी ने सदन के सामने उपस्थित किया है और डी०आई०आर० के संबंध में जो उन्होंने कहा है, मैं उससे बिल्कुल स मत नहीं हूँ। स मत न होने के ज अनेक कारण हो सकते हैं, व में कुछ प्रधान कारण आपकी सेवा में निवेदन करना चाहता हूँ।

चीन ने जिस समय हमारे देश पर आक्रमण किया उस समय हमारे देश में शांतिपूर्वक

क्रान्ति द्वारा आगे बढ़ने की भावना थी। लेकिन जब सीमा की रक्षा का प्रश्न आया तो उसके लिये तमाम साधनों के समन्वय का प्रश्न भी सामने आया तो सारा देश एक हो कर खड़ा हुआ देश की रक्षा के लिये। लेकिन उस समय भी कम्यूनिस्ट पार्टी में दो विचारधारायें थीं, कुछ लोग तो चीन के साथ थे और कुछ रूस के साथ थे। इसबात से श्री गोपालन जी भी इकार नहीं कर सकते। उनके बीच विचारों का एक कन्फ्लिक्ट था। जो चीन के साथ थे उनका कना था कि मारा य पोलिटिक्ल डाक्ट्रिन है कि साम्यवाद को सारे संसार में छा जाना चाहिये और वे लोग मार्क्स से प्रेरणा लेते थे जिसका कहना था कि सारा संसार साम्यवाद से आच्छादित हो जाना चाहिये। उनका कहना था कि संसार में कोई संभाव्य नहीं है, सारा संसार एक है, चीन कोई दूसरा नहीं है और भारत कोई दूसरा नहीं है और रूस कोई तीसरा नहीं है। उनका विचार है कि सारा संसार एक लाल झंडे के नीचे आना चाहिये। य प्रेरणा मार्क्स से चली और स्टालिन तक आयी, और इसी प्रेरणा को भारतीय साम्यवादी पार्टी के कुछ लोगों ने अपनाया।

लेकिन जो इस के साथ थे उन्होंने कहा कि नहीं ऐसा नहीं करना चाहिये जिससे कि हम एक्सपोज हो जाएँ जैसे कि १९४२ में एक्सपोज हो गये थे। अगर हम वार में ऐसा ही हुआ तो सारा देश मारे खिलाफ हो जायेगा। उन लोगों को ख्याल था कि अगर वे एक्सपोज हो गये तो देश में जब नेशनल फीलिंग पैदा होगी तो कर्ना जाएगा कि हमने देश का साथ नहीं दिया और उन्होंने सोचा कि अगर हमने इस समय बे मौके की शहनाई बजायी तो मारा अहित होगा। उन्होंने सोचा कि यदि हमने चीन का साथ दिया तो सम्भव है कि मारा संगठन देश में न चल सके। डी० आई० आर० की घोषणा के बाद कम्यूनिस्ट पार्टी ने बन्द कमरे में सभा की और एक प्रस्ताव पास किया, लेकिन हमको पता नहीं चला कि कम्यूनिस्ट पार्टी के कौन लोग चीन के साथ थे और कौन

रूस के साथ थे। आखिर हमारी मेशिनरीने पता चलया कि अमुक लोग चीन के साथ हैं। और जाहिर था कि उस वक्त का तकाजा था कि म उन लोगों से कहते कि देश की सुरक्षा को दृष्टि में रखते हुए य जरूरी है कि आप लोग थोड़े समय के लिये जेल के मेहमान हो जाएँ। मैं यह निवेदन करना चाहता हूँ कि भारत सरकार ने और विशेष कर गृह मंत्रालय ने यह बड़ा अच्छा काम किया। और इसके लिये श्री गोपालन को उनको मुबारकबाद देना चाहिये। लेकिन आप कहेंगे कि मुबारकबाद किस लिये, क्योंकि कम्यूनिस्ट पार्टी के लोग तो जेल में बन्द कर दिये गये थे। तो मैं कहूंगा कि उस समय देश में एक क्रान्तिकारी भावना पैदा हो गयी थी। उस समय वे लोग जो कि चीन का साथ देना चाहते थे अगर जेलों में बन्द न किये गये होते तो जनता इस बात का निर्णय करती कि उनके साथ कैसा सलूक किया जाए। मैं समझता हूँ कि उनको जो जेल में रखा गया इससे वे सुरक्षित रहे। और फिर य तो प्रजातंत्र है, जैसे ही वातावरण जरा हलका हो जाएगा हम उनको रिहा कर देंगे। शुरू में एक हजार आदमी गिरफ्तार किए गए थे जिनके वारे में सन्देह था कि उन्होंने सीमा पर चीन का प्रोपेगेंडा किया था और जा कर लोगों को भड़काया था। लेकिन स्कूटीनी करने के बाद पांच सौ आदमियों को छोड़ दिया गया और पांच सौ जेल में हैं। हमारा कोई इरादा नहीं है कि उनको अनावश्यक रूप से जेल में रखें और उन पर अपना पैसा खर्च करें। हमको उन सेइतनी मुहब्बत नहीं है। लेकिन जब तक देश की सुरक्षा का प्रश्न सामने है तब तक हमें उनको बन्द रखना होगा। देश की तमाम राजनीतिक पाटियों ने उस समय मारा साथ दिया, और इसके लिए मैं उनको मुबारकबाद देता हूँ। उस समय सारे दिल एक हो गए, सब में राष्ट्रीयता की भावना थी क्योंकि उस समय भारत माँ के सम्मान की रक्षा करने का प्रश्न सब के सामने था। लेकिन जो लोग चीन के साथ थे उन्होंने सोचा कि चलो इस समय अच्छा मौका है, मुमकिन है कि उन्होंने

[श्री राम सहाय पाण्डेय]

खबर भी भिजवायी हो कि आज इस देश में झगड़े हैं, फूट है, तमाम पार्टीज के अलग अलग झंडे हैं। यः ऐसा मौका है जब कि हमारा लक्ष्य पूरा हो सकता है। उन लोगों ने सोचा कि यः समय है जब कि इस देश पर लाल झंडा फहराया जा सकता है, और हिमालय से नीचे असम, बंगाल, उत्तर प्रदेश का रास्ता साफ है। उनका खयाल था कि एक तरफ से चीन हमला करेगा और दूसरी तरफ से पाकिस्तान हमला करेगा और हम उनका साथ देंगे, सारी यूनियनों हमारी हैं, हम भी धावा बोल देंगे, उत्पादन बन्द हो जाएगा और ऐसी स्थिति उत्पन्न हो जाएगी कि इस देश पर लाल झंडा फ राया जा सकेगा। लेकिन उनको यः पता नहो था कि यः राष्ट्र अद्भुत राष्ट्र है, इसमें आपस में चाहें जितनी फूट हो, लेकिन देश की रक्षा के लिए सारा राष्ट्र एक है। जः प्रजातंत्र होता है वः पर मतभेद भी हो सकते हैं, फूट भी हो सकती है और फूट और मतभेद के वडे बड़े चार्ज भी हैं, लेकिन जब राष्ट्र की रक्षा का प्रश्न सामने आवेगा तो सारा देश एक हो जाएगा और सारा देश एक होगा, और इस सर्वसत्ता सम्पन्न सदन के कक्ष में सारे लोगों ने मारे प्रधान मंत्री के नेतृत्व में इस बात की शपथ ली कि हम सब मिल कर देश की रक्षा करेंगे। उसके बाद भी कुछ लोगों ने एंटी नेशनल काम किये।

एक अजीब माहौल है कम्युनिस्ट पार्टी में। उस समय मारे इस सदन में एक बजट आया। उस समय एक किसान से लेकर—जिसे म लास्ट मैन आफ सोसाइटी कः ते हैं— बड़े से बड़े आदमियों से कः गया देश की रक्षा के लिए आवश्यकता है पैसे की, इसलिए रक्षा कोष में दो। लोगों से कः गया कि भावनात्मक एकता के साथ दुश्मन से लड़ने के लिए तमाम साधनों का समन्वय करो। इस कारण वः बजट काफी बड़ा था और काफी रुपयों का था। उस बजट के पेश होने के बाद सदन

से निकलने पर जब प्रेस मैन ने श्री गोपालन से उनकी बजट के बारे में प्रतिक्रिया जाननी चाही तो उन्होंने कहा कि यह देश पर बहुत बड़ा बरडन लादा मया है जिसका नतीजा यह हो सकता है कि इस देश का नागरिक बगावत कर देगा और हम उसकी बगावत के लिए झंडा उठावेंगे। मैं आपसे पूछना चाहता हूँ कि जब हमारे देश की रक्षा के लिए एक एक पैसे की आवश्यकता हो तो क्या ऐसी बात कहनी चाहिए। हम अपनी गवर्नमेंट की आलोचना कर सकते हैं कि उसने ठीक काम नहीं किया और इस बारे में गवर्नमेंट हमारी भावना का आदर करेगी। और अविश्वास प्रस्ताव ला कर विरोधी दलों ने सरकार की आलोचना की। लेकिन बहुमत हमारे साथ है, नागरिक मारे साथ हैं और मतदाता हमारे साथ हैं। विरोधी दल वाले जो बातें कहते हैं उन में से कुछ अच्छी भी हो सकती हैं। हम उनका समर्थन करते हैं। और विरोधी दलों का यः कर्तव्य है कि जो चीज हम न सोच सकें हों उस ओर हमारा ध्यान आकर्षित करें और हमारा मार्ग दर्शन करें। लेकिन जब सारे देश के नेता एक हो गए थे उस वक्त श्री गोपालन जी, जो आज डी० आई० आर० की खिलाफत करते हैं, कहते थे कि देश बगावत कर देगा।

एक उनकी खास प्रेक्टिस है। कल के डिबेट में श्री एस० एम० बनर्जी ने बड़ी बड़ी बातें कहीं थीं। ये कम्युनिस्ट किसान के पास जा कर कः ते हैं कि तुम को अपनी पैदावार का ज्यादा से ज्यादा दाम मिलना चाहिए। तुम्हारी पैदावार का बहुत सस्ते भाव पर प्रोबयोरमेंट हो रः है, एक सीलिंग बनानी चाहिए आदि और इस प्रकार किसान को भड़काते हैं। मजदूरों में जा कर कहते हैं कि तुम को ज्यादा डियरनेस बोनस मिलना चाहिए, तुम्हारी वेजेज बढ़नी चाहिए, तुम कंज्यूमर हो और महंगाई बढ़ गयी है इसलिए

तुम्हारी बेजेज बढ़नी चाहिए। इस प्रकार मजदूरों को भड़काया जाना है।

बम्बई में सेल्स टैक्स का आन्दोलन चला, उसमें भी कम्युनिस्ट पार्टी साथ है, उससे इनका क्या सम्बन्ध है, पर फिर भी उसमें शामिल हैं और कहते हैं कि सरकार प्जो मल्टीपिल प्वाइंट सेल्स टैक्स लगाती है यः बड़ी गलत बात है, और उनका जो प्रोसेशन निकलता है उसके साथ कम्युनिस्ट पार्टी आगे आगे निकलनी है।

मैं आपसे कहना चाहता हूँ कि शायद कम्युनिस्ट पार्टी यह समझती है कि हमारे देश के लोग बेवकूफ हैं, उनकी कोई पोलिटिकल जहिनियत नहीं है, इसी लिए वे सब तरह से लोगों को भड़काने की कोशिश करते हैं, किसानों को भड़काते हैं, मजदूरों से कहते हैं तुमको अधिक वेतन और भत्ता मिलना चाहिए, और सेल्स टैक्स के आन्दोलन में भी आगे हैं। ट्रेड यूनियन का काम हमारा दल भी करता है और दल भी करते हैं, लेकिन इस प्रकार मजदूरों को नहीं भड़काते। आज आवश्यकता इस बात की है कि मजदूर को कहा जाए कि तुम को उत्पादन बढ़ाना है, किसान को कहने की आवश्यकता है कि यमको भी उत्पादन बढ़ाना है। क्योंकि देश की दो प्रकार से रक्षा होती है, एक तो किसान बन्दूक लेकर दुश्मन से लड़ता है और दूसरी तरह उसके दूसरे भाई खेत में अधिक काम करके अनाज का उत्पादन बढ़ाते हैं। तो आज स्लोगन यह होना चाहिए था कि देश का उत्पादन बढ़ाया जाए, लेकिन कम्युनिस्ट पार्टी किसानों को भड़काती है कि तुम्हारा अनाज सस्ते में जा रहा है, मजदूर को कहते हैं कि तुम को ज्यादा वेतन मिलना चाहिए। वैसे मुझे इसमें ऐतराज नहीं है, लेकिन बगावत की बात करना गलत है। अगर आज किसान बगावत करे और कहे कि सरकार बड़े गलत काम कर रही है, बड़े बड़े टैक्स लगा रही है, तो मुझे विश्वास है कि कम्युनिस्ट पार्टी जा

कर अपना झंडा लगा देगी और कहेगी हम तुम्हारे साथ हैं, तुम हमारे साथ आ जाओ।

श्रीमन्, विरोधी दलों और कम्युनिस्टों की इस तरह की टैकटिक्स चलती हैं। श्री राम सेवक यादव ने श्री किशन पटनायक की भारत रक्षा कानून के अन्तर्गत गिरफ्तारी का उल्लेख किया और कहा कि चूंकि उन्होंने सरकार की आलोचना की इसलिए उन्हें जेल में पकड़ कर बंद कर दिया गया। मैं यह चीज बिल्कुल स्पष्ट कर देना चाहता हूँ कि हमारी सरकार जनतंत्र में आस्था रखती है और वह बमैर खास कारण के किसी को भी गिरफ्तार करने के लिए उत्सुक नहीं है। लेकिन श्री पटनायक ने एक बात कही थी कि प्रधान मंत्री को फौरन गरदन पकड़ कर निकाल देना चाहिए। अब इस तरह के शब्द देश के प्रधान मंत्री के लिए कहना क्या यह कोई सभ्यता है? इस तरह के कटु वचन कहना यह क्या कोई शिष्टता है? वे यह क्यों भूल जाते हैं कि प्रधान मंत्री को आमतौर से देश का विश्वास प्राप्त है, देश में सर्वत्र उनका मान व आदर है। देश का बहुमत निश्चित रूप से उनके साथ है। आम हँचुनाव ने यह बात बिलकुल स्पष्ट कर दी है। इसलिए प्रधान मंत्री के लिए ऐसे अशिष्ट और अपमानजनक शब्दों का प्रयोग करना कि उनकी गरदन पकड़ कर फौरन बाहर निकाल दिया जाय . . . .

**Shri Ram Sewak Yadav:** On a point of information. I want to know from the hon. Member whether Mr. Kishan Patnaik has been arrested because he said that the Prime Minister should be turned out.

**Shri R. S. Pandey:** I am not speaking here on behalf of the Home Ministry.

मैं अपने विचार बतलाता हूँ कि जहां आप ने दो बातें बताईं वहां यह अच्छा होता अगर आपने यह भी बता दिया होता कि उन्होंने किस तरह के अभद्र और अशिष्टतापूर्ण शब्दों का प्रयोग इस देश के प्रधान मंत्री के लिए किया था कि प्रधान मंत्री को गरदन

[श्री राम सहाय पांडेय]

पकड़ कर बाहर निकाल देना चाहिए। मैं नहीं समझता कि ऐसी हालत में उनको गिरफ्तार किये जाने के विरुद्ध माननीय सदस्य की शिकायत करना कहां तक उचित व न्याय-संगत है? उनको तो गिरफ्तार करना ही चाहिए था। यह ठीक है कि देश में हर एक को एक कायदे और मर्यादा के अन्दर रहते हुए सरकार की नीतियों की आलोचना करने का हक है लेकिन इसका यह मतलब तो नहीं होता कि वे ऐसे प्रधान मंत्री के लिए जिसके कि पीछे देश का विशाल बहुमत है, उसके लिए ऐसे अपमानजनक शब्दों का व्यवहार किया जाय कि उनको गरदन पकड़ कर बाहर निकाल दिया जाए।

श्री गौरी शंकर कक्कड़ (फतेहपुर) :  
उपाध्यक्ष महोदय, मैं अपने मित्र श्री गोपालन को बधाई देता हूँ कि भारत रक्षा कानून जो लागू किया गया है उसका सदुपयोग हुआ, दुरुपयोग हुआ, आया अब वह आगे चलाया जाय या नहीं, इन सब पहलुओं पर गौर करने का यह एक अवसर मिला है।

श्रीमन्, मुझे बड़ी खुशी होती वास्तव में अगर जिस ईमानदारी के साथ डी० आई० आर० इनफोर्स किये गये थे उसी सिसिअरटी के साथ बर्ते जाते। मुझे इस विषय में यह कहना है कि बहुत से व्यक्ति ऐसे हैं जिनकी गतिविधियां देश के हित में नहीं हैं और सरकार को उन पर निगरानी और आवश्यकता पड़ने पर कार्यवाही करने में हिचकना नहीं चाहिए। मिसाल के तौर पर अभी पीस माटियर्स का जो दल पेंकिंग जा रहा है, उनका मैं ने फतेहपुर में स्वयं व्याख्यान सुना। अलीगढ़ में भी उन्होंने जो व्याख्यान दिया उसे भी सुना। अब साफ तौर पर उनका यह कहना था कि जो सरकार यहां की जनता को चीनियों के प्रति असन्तोष उभारती है, वह बात उचित नहीं है। मैं यह कहना चाहता हूँ कि सही तौर से वाकई अगर डी० आई० आर० का

उपयोग करना था तो कोई भी व्यक्ति हों, भले ही आचार्य विनोबा भावे भी अगर ऐसी बात कहें जिससे कि हमारे रक्षा प्रयत्नों में और अपनी आजादी की हिफाजत की लड़ाई में शिथिलता आती है तो सरकार को उनको उससे रोकना चाहिए। जैसा मैं ने कहा पीस माटियर्स ने बराबर यह बात कही। मगर मुझे खेद है कि उनके विरुद्ध इस डी० आई० आर० का उपयोग नहीं किया गया। क्या इससे मैं यह समझूँ जैसा कि मेरे मित्र पांडे जी ने व्याख्यान दिया कि जो प्रधान मंत्री जी की आलोचना करते हैं उन्हीं के लिए यह भारत रक्षा कानून बनाया गया है? क्या उन्हीं के लिए इस डी० आई० आर० का प्रयोग होता है। अगर ऐसी बात है तो मैं नम्र निवेदन करूंगा कि यह प्रजातंत्र शासन और एक डेमोक्रेटिक सैटअप के विल्कुल खिलाफ चीज है।

मैं एक दूसरी बात कहना चाहता हूँ। जिस समय डी० आई० आर० का एनफोर्स-मेंट हुआ, जिस समय इस सदन ने खड़े होकर देश की आजादी के लिए हर तरह की कुर्बानी करने का व्रत लिया और देश की आजादी को बरकरार रखने की लड़ाई में प्रधान मंत्री को पूरा समर्थन व सहयोग का वचन दिया, उस समय हम लोगोंका यह विश्वास था कि इस डी० आई० आर० का सही तौर से प्रयोग किया जायगा। लेकिन क्या मैं पूछ सकती हूँ कि इस डी० आई० आर० के तहत भारतवर्ष में जो इतनी रिश्वतखोरी, ब्लैक मार्केटिंग चलती है, एक भी केस में क्या किसी अपराधी को भारत रक्षा कानून के अन्तर्गत दण्डित किया गया? यह देखने में आता है कि ब्लैक मार्केटिंग और रिश्वतखोरों को जब भारत रक्षा कानून के अन्तर्गत पकड़ने और उन्हें कठोर दण्ड देने की हम लोगों की ओर से मांग की जाती है तो उसके बारे में एक मतभेद खड़ा हो जाता है। अभी जब यह प्रश्न उठा

कि जो गल्ले में ब्लैक करते हैं या और गड़-बड़ियाँ करते हैं उनको डी० आई० आर० के तहत सजायें मिलनी चाहिए तो हमारे खाद्य मंत्री पाटिल साहब का बहुत बड़ा मतभद हुआ । लेकिन मैं तो यह कहना चाहता हूँ कि वास्तविक रूप में अगर आप इस भारत रक्षा कानून का सदुपयोग करना चाहते हैं तो उसका सदुपयोग तो इस प्रकार होता कि आप आरम्भ से ही कड़ाई के साथ जो हमारे यहां दिनदहाड़े डाके मारते हैं, जो हमारे यहां रिश्वत व भ्रष्टाचार करते हैं, जो हमारे यहां चोरबाजारी करते हैं उन सब को आप इसमें सजाएं देते और कठोर सजाएं देते ।

मैं यह निवेदन करना चाहता हूँ कि डी० आई० आर० को एनफोर्स करने के बाद भारत सरकार को यह अवसर मिला कि प्रान्तीय सरकारों के कानूनों में वह सीधे सीधे दखल दे सकती है । मैं पूछना चाहूंगा कि इस भारत रक्षा कानून के बनने के बाद क्या किसी भी प्रान्तीय सरकार के द्वारा मनमाने ढंग से जैसा चाहा कानून पास कर लिया और दूसरी अनियमितताएं बर्ती गईं, तो उसमें क्या केन्द्रीय सरकार ने हस्तक्षेप किया ? अगर भारत रक्षा कानून केवल इसलिए बनाया गया है कि प्रधान मन्त्री की कोई आलोचना करे, अथवा सरकार की नीति की आलोचना करे तो वह डी० आई० आर० का शिकार बना दिया जाय तो मैं बड़े अदब से अर्ज करूंगा कि इस तरह का डी० आई० आर० कभी भी किसी प्रजातन्त्री सैट अप के लिए उपयुक्त नहीं माना जा सकता । मैं कोई कम्युनिस्ट पार्टी का पक्षपात नहीं कर रहा हूँ परन्तु मुझे यह कहना है कि कोई भी व्यक्ति अगर देशद्रोह इस प्रकार करता है, चीनियों के खिलाफ ।ड़ाई में हमारे मन को शिथिल बनाता है तो उसके खिलाफ सरकार को ऐक्शन अवश्य लेना चाहिए । क्या मैं यह समझूँ कि इस भारत रक्षा कानून की आड़ में हमारी केन्द्रीय सरकार और प्रान्तीय सरकारों को यह अधिकार मिल गया है कि वह मनमाने ढंग से टैक्सेज लगायें

और मनमाने ढंग से कानून बनायें । जिससे कि जनता पीड़ित हो और वह व्याकुल हो जाय ? क्या भारत रक्षा कानून सरकार ने इसीलिए बनाया था कि भारी करों का बोझ गरीब जनता पर लाद कर उनके देह की रक्त की अन्तिम बूंद तक चूस ली जाय ? अगर भारत रक्षा कानून की यह मंशा थी कि जनता को बन्द कर मनमाने ढंग से टैक्स लाय लगाये, मनमाने ढंग से कानून बनाये, तो फिर मैं कहूंगा कि भारत रक्षा कानून का कोई भी सदुपयोग नहीं हुआ है बल्कि दुरुपयोग ही हो रहा है ।

जब मैं उधर से अर्थात् सरकार द्वारा यह कहते सुनता हूँ कि देश में इमरजेंसी चल रही है, तो मुझे उसे सुन कर बड़ा खेद होता है । आखिर इमरजेंसी है कहां पर ? मुझे तो कहीं पर वाकई इमरजेंसी है, ऐसा दिखलाई नहीं पड़ता है । जिस तरह से रोजमर्रा का ढर्रा और जिस तरह से रोजमर्रा के कार्य पहले चलते थे उसी रफ्तार और ढर्रे से आज भी चल रहे हैं । यह चीज मैं खुद नहीं कहता हूँ, विरोधी दलों के सदस्य नहीं कहते हैं परन्तु रूलिंग पार्टी के जो जिम्मेदार लोग हैं व यह कहते हैं कि भ्रष्टाचार बढ़ गया है और जो कांग्रेस दल में कल तक बिना सरमाये का था आज वह लखपि बन बैठा है । सरकार को उचित यह था कि वह कड़ाई के साथ इस तरह के भ्रष्टाचार, ब्लैक मार्केटिंग आदि का दमन करने के हेतु भारत रक्षा कानून के अन्तर्गत कदम उठाती । इस तरह का भ्रष्टाचार करने वाले चाहे कितने ही बड़े पद पर क्यों न हों, भले ही वे मन्त्री क्यों न हों, यदि उनको इस भारत रक्षा कानून के तहत सजाएं दी जातीं तो जनता समझती कि सरकार वाकई इस अवसर पर किसी तरह भी रक्षा प्रयत्नों में ढील नहीं आने देना चाहती है । जनता ने देश की आजादी की खातिर और चीनियों के विरुद्ध मोर्चा लेने के लिए सरकार को यह अधिकार खुशी खुशी दे दिया था लेकिन जिस तरह से इस पर अमल हुआ है उससे उसको बड़ी निराश हुई है । रामराज्य के बजाय चाहे आप इस देश

[श्री गौरी शंकर कक्कड़]

में कामराज कर दें परन्तु जब तक आप सही गौर से रिश्वत लेने वालों और भ्रष्टाचारियों के विरुद्ध कड़ी कार्यवाही नहीं करते हैं और उनको दण्ड नहीं देते हैं तब तक यह तो हो सकता है कि किसी तरीके से रामराज्य से हट कर कामराज में आप आ जायें और काम तो किसी तरह से आपका सिद्ध हो भी जाय लेकिन वास्तविक रूप से देश का उद्धार नहीं हो सकता है। मुझे इस विषय में यह कहना है...

उपाध्यक्ष महोदय : अब पांच बज रहा है, क्या माननीय सदस्य अभी और इस पर

बोलना चाहते हैं ?

श्री गौरी शंकर कक्कड़ : जी हां, अभी मैं इस पर और बोलना चाहूंगा।

उपाध्यक्ष महोदय : ठीक है। माननीय सदस्य अगली बार अपना भाषण जारी रखें।

17 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, September 9, 1963|Bhadra 18, 1885 (Saka).*